

[Translation]

Now my elder brother sitting on the left is saying that I should say something regarding Ballia. Now he will tell you about Ballia.

[English]

MR. DEPUTY-SPEAKER : The Government should take serious note of it.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA) : We have taken note of it. Necessary instructions will be conveyed to the U.P. Administration.

[Translation]

SHRI ASHOK PRADHAN : Mr. Deputy-Speaker, Sir, the Government of Haryana has constructed a 'Pushta' in the name of constructing a road and consequent upon which another is flowing on this side. Therefore many villages of my constituency are being flooded. ...*(Interruptions)*

SHRI LALMUNI CHAUBEY (Buxar): Mr. Deputy Speaker, Sir, condition in Ballia and Ghazipur...*(Interruptions)*

MR. DEPUTY-SPEAKER: Mr. Chaubey, I have not allowed you. I have called Shri Nawal Kishore Sharma. Please sit down.

SHRI NAWAL KISHORE RAI (Sitamarhi): Mr. Deputy Speaker, Sir, I am thankful to you for giving me an opportunity to speak...*(Interruptions)*

DR. M.P. JAISWAL (Bettiah): Mr. Deputy-Speaker, Sir, you have called the name of 'Nawal Kishore Sharma' but Nawal Kishore Rai has stood up to speak...*(Interruptions)*

MR. DEPUTY-SPEAKER: Mr. Chaubey, please sit down. I have called the name of Nawal Kishore Sharma, not you. I shall call you later...*(Interruptions)*

DR. M.P. JAISWAL: Mr. Deputy-Speaker, on a point of order, Sir.

[English]

MR. DEPUTY-SPEAKER: There is no point of order in Zero Hour. *(Interruptions)*

[Translation]

MR. DEPUTY-SPEAKER: Mr. Chaubey, I have no objection. When I shall call you and then you may speak.

SHRI NAWAL KISHORE RAI: Mr. Deputy-Speaker, Sir, I would like to place a very important matter concerning Delhi

before the House. Hon'ble Home Minister and Minister of Parliamentary Affairs are also present. The condition of poor people and small farmers of villages of Delhi who have small holdings, is miserable. Delhi Rent Control Act was passed in this Parliament, a year ago and consent of the hon'ble President were awaited. Thereafter he signed the Bill and then it took the shape of law. A year ago when the amended Bill took the shape of law but the same is not being implemented.

Mr. Deputy Speaker, Sir, I want to inform the Government that people living in villages of Delhi are sitting on 'Dharna' on Jantar-Mantar demanding implementation of Delhi Rent Control Act. They are demanding justice. They say as to why the aforesaid Act is not being enforced inspite of its taking the shape of law, a year ago. I would request the Home Minister and Minister of Parliamentary Affairs to implement that law and persuade the people sitting on *Dharna* to go home. *(Interruptions)*

SHRI JAI PRAKASH AGARWAL (Chandni Chowk-Delhi): Mr. Deputy Speaker, Sir, 90 per cent people of Delhi are against enforcement of this law. Shri Nawal Kishore Rai is, perhaps, not aware of the facts. All the political parties of our country are against this law. *(Interruptions)*

[English]

MR. DEPUTY-SPEAKER: Mr. Agarwal, please sit down.

...*(Interruptions)*...

MR. DEPUTY-SPEAKER: Nothing of what he says is going on record

SHRI NITISH BHARADWAJ (Jamshedpur): Mr. Deputy-Speaker, Sir, I would like to draw the attention of the House to the growing anxiety and fear among the 10000 employees of a Government of India company near Jamshedpur called the Hindustan Copper Limited. This company mines for copper. They have three mining lease areas called Mosabani, Kendadih, and Rakha. In Mosabani mines they have worked to a depth of about 1000 metres below the surface. Obviously, that is supposed to be quite deep, and so they are facing problems of deep-mining like strata control, ventilation, water drainage and environmental problems. Because of deep-mining, the cost of production is going high. Added to this, in the new Budget the Union Finance Minister has reduced duties on copper cathodes...*(Interruptions)*

[Translation]

MR. DEPUTY-SPEAKER: Mr. Bharadwaj you cannot read during the Zero Hour, please speak extempore.

SHRI NITISH BHARADWAJ: I am not reading.

[English]

I am just giving the information that the duties of these two items are reduced. Because of that they are facing more competition in the open market. The problem is that they had 469.63 hectares of mining area for which the lease is cancelled. They had that lease before but was cancelled for certain reasons — given by the State Government. They have complied with all those regulations. They have submitted a programme to the Union Ministry. That programme is approved by the Ministry of Mines. They have also asked for global tender for a joint venture so that they do not have to look for a budgetary support alone. I feel that this company is surviving only because of the work force. Mosabani mines and its company are going to be shut down very soon. The management wants to shift all the work force from Mosabani mines to Chapri and Siddheswar area and their whole expansion plan depends only on the lease of this area. I do not see any reasons why this lease should not be given to a company which is a Government of India undertaking and the same lease should be considered. Why should it be considered for the private company called Sterlite Mining Company? The lease was already there with the Government company. It should be given to that company. Otherwise this company faces closure very soon and there is a growing anxiety and a fear of unemployment among ten thousand employees of this company.

As you know, in Bihar and especially in this part of Bihar nothing else is happening. Only mining is happening and I do not think it is fair enough to shut down even this business which is going on very fast. Thank you.

[Translation]

MR. DEPUTY-SPEAKER: Mr. Jena, I would like to know whether you want to avoid lunch hour or not. Rule 377 still remains. *(Interruptions)* What is the consensus of the House? Do you want lunch hour or not, because discussion on budget is yet to commence.

SHRI SRIKANTA JENA: Right now, we have to take up matters under Rule 377 and then discussion under Rule 193. Thereafter discussion on the budget would begin. If we skip lunch hour and take up the matters under Rule 377, it would be better. *(Interruptions)*

MR. DEPUTY-SPEAKER: What is the consensus of the House?

[English]

SHRI SRIBALLAV PANIGRAHI (Deogarh): What about the promise you have made?...*(Interruptions)* I have not been given the opportunity. *(Interruptions)*

[Translation]

MR. DEPUTY-SPEAKER: I am asking whether lunch hour will be observed or not.

[English]

DR. T. SUBBARAMI REDDY (Visakhapatnam): We will skip the lunch, Sir...*(Interruptions)*

MR. DEPUTY-SPEAKER: Zero-Hour is over.

Now, we take up Matters under Rule 377.

Shri Mangal Ram Premi.

...*(Interruptions)*

[Translation]

SHRI LALMUNI CHAUBEY: Please listen to the grievances of people sitting on Dharna...*(Interruptions)* They are unable to make their both ends meet...*(Interruptions)* Thousands and lakhs of people are suffering and you do not pay any attention towards them. If this is the state of affairs in this House, then surely this is not the place where justice could be done.....*(Interruptions)*

[English]

MR. DEPUTY-SPEAKER: The House stands adjourned till 2.10 p.m.

13.08 hrs.

The Lok Sabha then adjourned for Lunch till Ten Minutes past Fourteen of the Clock

[Translation]

14.16 hrs.

(The Lok Sabha reassembled after Lunch at Sixteen Minutes past Fourteen of the Clock)

[MR. DEPUTY-SPEAKER *in the chair*]

MATTERS UNDER RULE 377

(i) **Need to protect Indian News Print Industry as recommended by the Kelkar Samiti**

SHRI MANGAL RAM PREMI (Bijnore): Mr. Deputy Speaker, Sir, the Indian Newsprint manufacturers, including Hindustan Newsprint, are facing great hardship in selling their newsprint because Government have allowed import of